

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (CrI.) No(s). 5359/2022
(Arising out of impugned final judgment and order dated 15-11-2021
in CRLA No. 4410/2009 passed by the High Court of Judicature at
Allahabad)

NANDA @ NAND KISHORE & ANR.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(FOR ADMISSION and I.R. and IA No.81086/2022-EXEMPTION FROM FILING
O.T.)

Date : 13-07-2022 This petition was called on for hearing today.

CORAM : HON'BLE MS. JUSTICE INDIRA BANERJEE
HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

For Petitioner(s) Mr. K. L. Janjani, AOR
Mr. Anil Kumar Pandey, Adv.
Mr. Shailjakant Dubey, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

It is informed by learned counsel for the petitioners that
Petitioner No.1 has died on 15.06.2022.

Let the name of Petitioner No. 1 be deleted from the array of
parties and an amended memo of parties be filed.

A copy of the death certificate be filed within four weeks
from today.

The special leave petition in respect of Petitioner No.1 shall
stand abated.

Leave granted.

Issue notice on the prayer for bail, returnable in two weeks.

Service of notice to the Respondent-State shall be effected
through the standing counsel.

(MANISH ISSRANI)

(MATHEW ABRAHAM)

COURT MASTER (SH)

COURT MASTER (NSH)